

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

**FOR THE ATTENTION OF THE STAKEHOLDERS OF  
NEXUS HEALTH & BEAUTY CARE PRIVATE LIMITED.**

| SL. NO. | PARTICULARS                                                                            | DETAILS                                                                                                                                                                                                                                                                                             |
|---------|----------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of Corporate Debtor                                                               | Nexus Health & Beauty Care Private Limited                                                                                                                                                                                                                                                          |
| 2.      | Date of Incorporation of Corporate Debtor                                              | 17 <sup>th</sup> February, 2005                                                                                                                                                                                                                                                                     |
| 3.      | Authority under which corporate debtor is incorporated/ registered                     | Registrar of Companies – Kolkata                                                                                                                                                                                                                                                                    |
| 4.      | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor      | U24246WB2005PTC101755                                                                                                                                                                                                                                                                               |
| 5.      | Address of the registered office and principal office (if any) of the corporate debtor | <b>Registered Office:</b> C/O Raj Kamal Singh Grewal, Karnani Mansion, 1st Floor, Flat-114, 25a Park Street, Kolkata, Kolkata, West Bengal, India, 700016.<br><b>Books of Accounts are kept:</b> Plot No. 96, EPIP Phase-1, Jharmajri H.P, Baddi, Himachal Pradesh, Himachal Pradesh, India, 173205 |
| 6.      | Date of closure of Insolvency Resolution Process                                       | 6 <sup>th</sup> December, 2023                                                                                                                                                                                                                                                                      |
| 7.      | Liquidation commencement date of corporate debtor                                      | 7 <sup>th</sup> December, 2023. However, Mr. Manmohan Jhawar was appointed as Liquidator by the Hon'ble NCLT, Kolkata Bench on 6 <sup>th</sup> February, 2024.                                                                                                                                      |
| 8.      | Name and registration number of the insolvency professional acting as liquidator       | Manmohan Jhawar<br>IBBI/IPA-001/IP-P00334/2017-18/10604                                                                                                                                                                                                                                             |
| 9.      | Address and e-mail of the liquidator, as registered with the Board                     | M Jhawar & Co 203 Mahatma Gandhi Road, 1st Floor, Kolkata, West Bengal ,700007<br>manmohanjhawar@yahoo.co.in                                                                                                                                                                                        |
| 10.     | Address and e-mail to be used for correspondence with the liquidator                   | M Jhawar & Co 203 Mahatma Gandhi Road, 1st Floor, Kolkata, West Bengal ,700007<br>nexushealth.irl@gmail.com                                                                                                                                                                                         |
| 11.     | Last date for submission of claims                                                     | 7 <sup>th</sup> March, 2024                                                                                                                                                                                                                                                                         |

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Nexus Health & Beauty Care Private Limited on 7<sup>th</sup> December, 2023. However, Mr. Manmohan Jhawar was appointed as Liquidator by the Hon'ble NCLT, Kolkata Bench on 6<sup>th</sup> February, 2024.

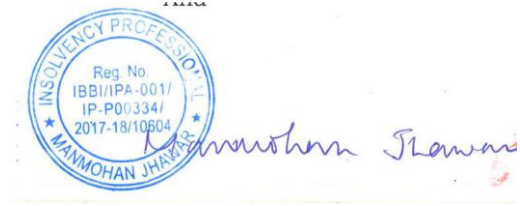
The stakeholders of Nexus Health & Beauty Care Private Limited are hereby called upon to submit their claims with proof on or before 7<sup>th</sup> March, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and

Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Manmohan Jhawar

Liquidator

Date: 11.02.2024

Place: Kolkata

Nexus Health & Beauty Care Private Limited (Under Liquidation)

IBBI/PA-001/IP-P00334/2017-18/10604